

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1156 OF 2018 IN**  
**DFR NO. 2162 OF 2018**

**Dated: 30<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Power Grid Corporation of India Limited** ..... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Jain, Sr. Adv.  
Mr. Anand K.Ganesan  
Ms. Swapna Seshadri  
Ms. Neha Garg  
Ms. Parichita Choudhury

Counsel for the Respondent(s) : ----.

**ORDER**

**IA NO. 1156 OF 2018**  
***(Appl. for condonation of delay in filing the appeal)***

We have heard the learned counsel appearing for the Appellant. In the mean while, all the Respondents served, though unrepresented.

To give one more opportunity to enable learned counsel for the Respondents to represent personally or through their counsel, re-list the matter on **07.12.2018 at 2.30 pm.**

Further, learned counsel appearing for the Appellant is permitted to file additional affidavit to explain the delay in filing the appeal on or before 06.12.2018.

**(S.D. Dubey)**  
**Technical Member**  
Bn/kt

**(Justice N.K. Patil)**  
**Judicial Member**